O.S.A.Nos.202 to 204 of 2020

## WWW.LIVELAW.IN

O.S.A.Nos.202 to 204 of 2020

N.KIRUBAKARAN, J. and P.D.AUDIKESAVALU, J.

[Order of the Court was made by N.KIRUBAKARAN, J.,]

As per the order of this Court, when the Advocate Commissioner went to inspect the property to note down physical features and to take measurements of the property, some people, who were there objected /resisted /protested against the Advocate Commissioner from entering into the property. Therefore, she was compelled to approach this Court for police protection and police protection was also ordered.

- 2. Along with the police, when the Advocate Commissioner went to inspect the property, dogs were let loose and nobody could enter into the property despite police protection. Therefore, these matters have come before this Court.
- 3. This Court is unable to understand as to how the police personnel are unable to give police protection to the Advocate Commissioner to enter upon the property. If the dogs were let loose, they should see to it that the dogs are controlled and action taken against the parties, who let loose the dogs. Instead of doing so, the police is only exhibiting their inability to execute the Court's order.

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The Court's orders have to be implemented / complied in letter and spirit. If the officials are unable to do that, they are unfit to hold the post that too, in a disciplined force, like police force. Therefore, 48 hours is given to the local police to see that conducive atmosphere is created for the Advocate Commissioner to enter upon the property and to take measurements and to note down physical features of the property as per the orders of this Court. That apart, the police shall identify persons, who are said to be in occupation of the property, their antecedents and who let loose the dogs. The police shall also ensure that the persons, who are all there in the property, hand over documents to the Advocate Commissioner in proof of their alleged title or alleged occupation. The entire inspection has to be video-graphed.

Call these matters on 25.02.2021.

[N.K.K.,J.] [P.D.A.,J.] 22.02.2021

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Note: Issue order copy on 22.02.2021.

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## N.KIRUBAKARAN, J. and P.D.AUDIKESAVALU, J.

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